The Madhya Pradesh Mantri (Vetan Tatha Bhatta) Sanshodhan Adhiniyam, 2010

Act 19 of 2010

Keyword(s):
Minister, Salary and Allowances, Salary, Allowances

Amendment appended: 25 of 2012

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

धारा ४ का प्रतिस्थापन. सत्कार भत्ता, निर्वाचन-क्षेत्र भत्ता तथा दैनिक भत्ता.

३. मूल अधिनियम की धारा ४ के स्थान पर, निम्नलिखित धारा स्थापित की जाएं, अर्थात्:—

"४ (१) मुख्यमंत्री, प्रत्येक मंत्री, राज्य मंत्री, उप मंत्री तथा संसदीय सचिव को अठारह हजार रुपये प्रतिमाह सत्कार भत्ता दिया जाएगा.

(२) मुख्यमंत्री, प्रत्येक मंत्री, राज्य मंत्री, उप मंत्री तथा संसदीय सचिव को सत्रह हजार रुपये प्रतिमास निर्वाचन-क्षेत्र भत्ता दिया जाएगा.

(३) मुख्यमंत्री, प्रत्येक मंत्री, राज्य मंत्री, उप मंत्री और संसदीय सचिव को उसकी पदावधि के दौरान राज्य के भीतर सात सौ पचास रुपये तथा राज्य के बाहर नौ सौ रुपये प्रतिदिन के हिसाब से दैनिक भत्ता दिया जाएगा.".

भोपाल, दिनांक 3 जून 2010

क्र. २५३७-२२७-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद ३४८ के खण्ड (3) के अनुसरण में, मध्यप्रदेश मंत्री (वेतन तथा भत्ता) संशोधन अधिनियम, २०१० (क्रमांक १९ सन् २०१०) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 19 OF 2010.

THE MADHYA PRADESH MANTRI (VETAN TATHA BHATTA) SANSHODHAN ADHINIYAM, 2010.

[Received the assent of the Governor on the 29th May 2010; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 3rd June 2010.]

An Act Further to amend the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972.

Be it enacted by the Madhya Pradesh Legislature in the Sixty first Year of the Republic of India as follows:—

Short title and commencement.

1.(1) This Act may be called the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Sanshodhan Adhiniyam, 2010.

(2) It shall be deemed to have come into force from the 26th day of March, 2010.

Substitution of Section 3.

2. For Section 3 of the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 25 of 1972) (hereinafter referred to as the Principal Act), the following section shall be substituted, namely :—.

Salaries of Ministers, Ministers of State, Deputy Ministers and Parliamentary Secretaries.

" 3. There shall be paid a salary per mensem of rupees thirty thousand to the Chief Minister, rupees twenty seven thousand to each Minister, rupees twenty five thousand to Minister of State, rupees twenty thousand to Deputy Minister and Parliamentary Secretary.".

Substitution of Section 4.

3. For Section 4 of the Principal Act, the following section shall be substituted, namely :—

Sumptuary allowance, constituency allowance and daily allowance.

"4. (1) There shall be paid to the Chief Minister, each Minister, Minister of State, Deputy Minister and Parliamentary Secretary a sumptuary allowance of eighteen thousand rupees per mensem.

(2) There shall be paid to the Chief Minister, each Minister, Minister of State, Deputy Minister and Parliamentary Secretary a constituency allowance of seventeen thousand rupees per mensem.

(3) There shall be paid to the Chief Minister, each Minster, Minister of State, Deputy Minister and Parliamentary Secretary a daily allowance of seven hundred and fifty rupees within the State and nine hundred rupees out side the State per day during the term of office.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2010.

इसे वेबसाईट **www.govtpressmp.nic.in** से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 241] भोपाल, बुधवार, दिनांक 16 मई 2012—वैशाख 26, शक 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 16 मई 2012

क्र. 2829-188-इक्कीस-अ-(प्रा).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 14 मई, 2012 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २५ सन् २०१२

मध्यप्रदेश मंत्री (वेतन तथा भत्ता) संशोधन अधिनियम, २०१२

[दिनांक १४ मई, २०१२ को राज्यपाल की अनुमति प्राप्त हुई. अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक १६ मई, २०१२ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश मंत्री (वेतन तथा भत्ता) अधिनियम, १९७२ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिरसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश मंत्री (वेतन तथा भत्ता) संशोधन अधिनियम, २०१२ है. संक्षिप्त नाम.

२. मध्यप्रदेश मंत्री (वेतन तथा भत्ता) अधिनियम, १९७२ (क्रमांक २५ सन् १९७२) की धारा ४ के स्थान पर, निम्नलिखित धारा स्थापित की जाए, अर्थात्:— धारा ४ का प्रतिस्थापन.

"४ (१) मुख्यमंत्री को पचास हजार रुपये, प्रत्येक मंत्री को तीस हजार रुपये, प्रत्येक राज्य मंत्री, उप मंत्री तथा संसदीय सचिव को पच्चीस हजार रुपये प्रतिमास सत्कार भत्ता दिया जाएगा. सत्कार भत्ता, निर्वाचन-क्षेत्र भत्ता तथा दैनिक भत्ता.

(२) **मुख्यमंत्री तथा प्रत्येक मंत्री को सत्ताईस हजार रुपये निर्वाचन क्षेत्र भत्ता तथा प्रत्येक राज्य मंत्री, उप मंत्री तथा संसदीय सचिव को सत्ताईस हजार रुपये प्रतिमास निर्वाचन-क्षेत्र भत्ता दिया जाएगा.**

(३) **मुख्यमंत्री, प्रत्येक मंत्री, राज्य मंत्री, उप मंत्री तथा संसदीय सचिव को उसकी पदावधि के दौरान राज्य के भीतर एक हजार दो सौ रुपये तथा राज्य के बाहर एक हजार पांच सौ रुपये प्रतिदिन दैनिक भत्ता दिया जाएगा.''.**

भोपाल, दिनांक 16 मई 2012

क्र. 2830-188-इक्कीस-अ (प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश मंत्री (वेतन तथा भत्ता) संशोधन अधिनियम, 2012 (क्रमांक 25 सन् 2012) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 25 OF 2012

THE MADHYA PRADESH MANTRI (VETAN TATHA BHATTA) SANSHODHAN ADHINIYAM, 2012

[Received the assent of the Governor on the 14th may, 2012 assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 16th May, 2012.]

An Act further to amend the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972.

Be it enacted by the Madhya Pradesh Legislature in the sixty-third year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Sanshodhan Adhiniyam 2012.

Substitution of Section 4.

2. For Section 4 of the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 25 of 1972), the following section shall be substituted, namely:—

Sumptuary allowance, constituency allowance and daily allowance.

"4. (1) There shall be paid to the Chief Minister a sumptuary of fifty thousand allowance rupees, to each Minister thirty thousand rupees and to each Minister of State, Deputy Minister and Parliamentary Secretary twenty five thousand rupees per mensem.

(2) There shall be paid to the Chief Minister and to each Minister a constituency allowance of twenty seven thousand rupees per mensem and to each of Minister of State, Deputy Minister and Parliamentary Secretary a constituency allowance of twenty seven thousand rupees per mensem.

(3) There shall be paid to the Chief Minister, each Minister, Minister of State, Deputy Minister and Parliamentary Secretary a daily allowance of one thousand two hundred rupees within the State and one thousand five hundred rupees outside the State per day during the term of office.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2012.